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st IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 977/2016 TEN XC WIRELESS INC & ANR

..... Plaintiffs

Through Mr. Dhruv Gautam, Adv.

versus

MOBI ANTENNA TECHNOLOGIES (SHENZHEN) CO LTD

..... Defendant

Through Mr. Aman Abhinav, Adv. for D-1

Mr. Shailesh Kumar Kapoor with Mr.

Ajay Kumar, Advs. for D-2&3

**CORAM:** 

ASHUTOSH KUMAR (DHJS), JOINT REGISTRAR (JUDICIAL)

ORDER

% 22.09.2016

Case file has been received from the court of Sh. Rajesh Kumar Singh, learned Joint Registrar, who is stated to be on leave today.

IA No. 11760/2016 u/s 151 CPC moved by plaintiffs to file evidence by way of affidavit of its witnesses in the counter claim in a sealed cover

Learned counsels for defendant no.1 and that of defendant nos.2&3 have accepted notice of the application and have admitted that copy of the same has already been received. They have further submitted that they have no objection to the captioned application.

By way of this application the plaintiff seeks leave to file its evidence by way of affidavit of the plaintiff's sole witness, Mr. Mark Cosgrove (Defendant witness in the Counter Claim), in a sealed cover till such time that the defendant in CS(COMM) NO.1072 of 2016

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files its evidence, which is expected to be filed by 02 December 2016.

In view of reasons mentioned in the application and in view of no objection, the same is allowed as prayed for.

IA is accordingly disposed of.

ASHUTOSH KUMAR (DHJS) JOINT REGISTRAR (JUDICIAL)

**SEPTEMBER 22, 2016/cd**